

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 880/2024**

IN THE MATTER OF:

News Item titled "Saket ke Jungalo mein ban gai 500 Jhuggiya 6 acre jameen kabjaane wale kaun hai ye kaha se aaye" appearing in Navbharat Times dated 25.06.2024; Original Application No. 880/2024

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FILED BY:

NEW DELHI
DATED: 21.05.2025


(JYOTI MENDIRATTA)
Advocate for the GNCT of Delhi
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH : NEW DELHI.****Original Application No.880/2024****IN THE MATTER OF :**

News Item titled "Saket ke jungle mein ban gayee 500 jhuggiya 6 acre jameen kabjaane wale kaun hai ye kaha se aaye" appearing in Navbharat Times dated 25.06.2024

REPORT ON BEHALF OF RESPONDENT NO.4 IN COMPLIANCE OF ORDER DATED 22.07.2024**MOST RESPECTFULLY SHOWETH:-**

1. That the present status report is being filed on behalf of Respondent No.4 in compliance of order dated 22.07.2024 passed by Hon'ble NGT in the aforesaid matter.
2. That it is respectfully submitted that an inspection was carried out by this department on 21.05.2025 and it was found that the land in question has a number of jhuggis (around 150) and a kabristan. The land has a number of trees, however, most of land has been occupied by jhuggi/slum dwellers. Some commercial activities like motor vehicle shops were also noticed on the land. The site is unhygienic and in dialectical condition since huge quantity of garbage and waste dumping material has been piled up at this land.
3. The statements of some people found at the time of inspection were taken and some of them (Abdul Gafoor, Rajuddin, etc.) have informed that this land



belongs to villagers of Hauz Rani Village. The another person present there namely Sh. Suresh Kumar Gulbani claimed that this land belong to him. It also has a Kabristan. Further persons present informed that this land is a disputed land and a court case is pending in Hon'ble High Court of Delhi in this matter with DDA. Copy of field inspection report along with statements taken at the time of visit is attached as **Annexure-1**. Copies of photographs taken are also attached as **Annexure-2**.

4. It is humbly submitted that this land falls under Village Hauz Rani, District South and this village has been urbanized under Section 507 of DMC Act, therefore, the provisions of Land Reforms Act and the provisions of Land Revenue Act are not at all applicable.

Based on the above facts, report is being submitted before this Hon'ble Court for kind consideration. Undersigned assures that the orders/ directions passed by this Hon'ble Court shall be complied timely with in toto and spirit.



Mukesh
21/5/2025
(Dr. Mukesh Kumar)
SDM (Hauz Khas)

Inspection Report

An inspection was carried out on 21.05.2025 at the land adjacent to Max Hospital, Saket, in compliance of direction of Hon'ble NGT. At the time of visit it was found that the land in question has a number of jhuggis (around 150) and a kabristan. The land has a number of trees, however, most of land has been occupied by jhuggi/slum dwellers. Some commercial activities like motor vehicle shops were also noticed on the land. The site is unhygienic and in dialectical condition since huge quantity of garbage and waste dumping material has been piled up at this land.

The statements of some people found at the time of inspection were taken and some of them (Abdul Gafoor, Rajuddin, etc.) have informed that this land belongs to villagers of Hauz Rani Village. The another person present there namely Sh. Suresh Kumar Gulbani claimed that this land belong to him. It also has a Kabristan. Further persons present informed that this land is a disputed land and a court case is pending in Hon'ble High Court of Delhi in this matter with DDA. Copy of field inspection report along with statements taken at the time of visit is attached as **Annexure-1**. Copies of photographs taken are also attached as **Annexure-2**.



Shiv Kumar, Patwari



Sachin Kumar, Patwari



(Ajay Sachdeva)

Tehsildar (HK)



(Dr. Mukesh Kumar)

SDM(HK)

ध्यान

① अब्दुल गफ्फूर : अब्दुल ने बताया कि यहाँ पर करिव 150 सुग्गियाँ हैं जो कि होज रानी गाँववालों की जमीन पर हैं। इसमें कब्रिस्तान भी है। इस भूमि का विवाद पिछले कई वर्षों से DDA विभाग के साथ माननीय उच्च न्यायालय दिल्ली में लंबित है। 878491959243

② रज़्ज़ादिन S/o अब्दुल लतीफ : Andhaar 8613679812357
Ph. No. - 9250747751

Rajson

21-05-2025

कमलेश कुमार
21/05/2025
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Andhaar

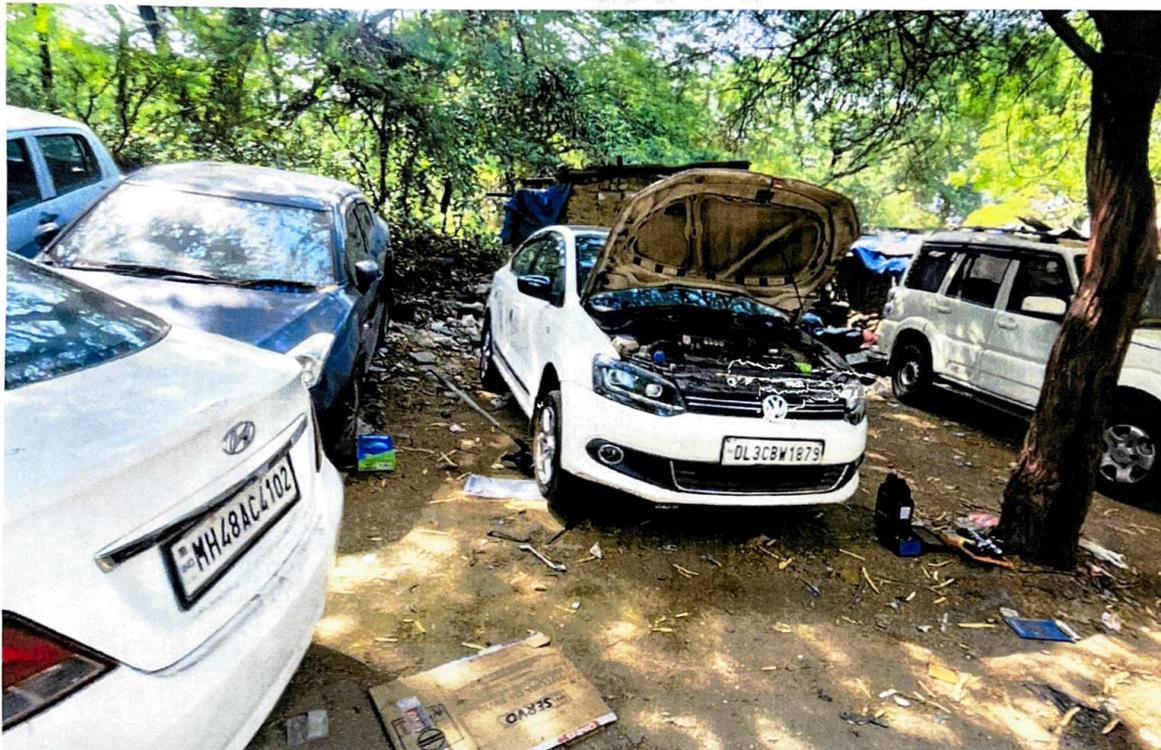
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- सुरेश कुमार मुलावानी - Andhaar - 625767057089.
Mo. No. - 9212339149.

उन्होंने दावा किया कि यह सारी जमीन उनकी है।

Suresh Kumar



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